

tions. The Speaker should be of the opinion that the motion is in order and it should satisfy all the other conditions that have been set out. We will assume that Shri Braj Raj Singh did not give any of those grounds, even then I am bound to bring it up here and it is enough if he says that there are fifty hon. Members who will get up. So, it is for him to influence all the other hon. Members so that the motion of no-confidence may be admitted. So, it cannot be rejected for want of any ground being set out.

The other question is this. When the grounds are set out, should I read those grounds here? If I do, then, the position would be that even if leave is not granted, the grounds will stand and the other side will have no opportunity to meet those charges. I find that this would be an injustice done to the other side.

Shri P. N. Singh: There is no provision for moving a censure motion here in our rules.

Mr. Speaker: Are fifty hon. Members standing in their seats? No. Leave is not granted.

Papers to be laid on the Table. Shri Kanungo.... (*Interruptions*).

PAPERS LAID ON THE TABLE

REPORT OF THE INDIAN DELEGATION TO THE 18TH SESSION OF CONTRACTING PARTIES TO THE GENERAL AGREEMENT ON TARIFFS AND TRADE

The Minister of Commerce (Shri Kanungo): Sir, I beg to lay on the Table a copy of the Report of the Indian Delegation to the 18th Session of Contracting Parties to the General Agreement on Tariffs and Trade held in Geneva from May 15 to 19, 1961. [Placed in Library. See No. LT-3181/61].

MOTION OF NO-CONFIDENCE— Contd.

Shri Braj Raj Singh (Ferozabad): Unfortunately, there is no mention of censure motion in our Rules.

Mr. Speaker: I will not allow it to be taken up if hon. Member has not got fifty members to rise in their seats. How many are there? There are only five. The motion is rejected.

Shri Ranga (Tenali): We are not able to understand what is going on, Sir (*Interruptions*).

Shri Braj Raj Singh: This is not the procedure, Sir.

Mr. Speaker: Order, order. I will have to ask the hon. Members either to resume their seats and not indulge in this sort of interruption. (*Interruptions*). Order, order. I have given a ruling.

Shri Braj Raj Singh: You have not decided about the form.

Mr. Speaker: I have ruled that so far as no-confidence motion is concerned, whatever grounds might be given, only that portion which reads: "That this House has no confidence in the Government headed by so and so...." that alone will be read by the Speaker of the House. After leave is granted, no confidence motion can be moved and all the grounds can be urged. Otherwise, it will be a gross injustice to the other side who have no opportunity.... (*Interruptions*). I have decided; I am not going to allow it.

Shri Ranga: Sir, our position in the Opposition becomes absolutely untenable. I do not happen to belong to that Party; they have given notice of this. Nobody told me for what reasons they want to move it. Should I not be in a position to know whether I should agree to give leave to it so that it may be discussed or not and whether I should get up in support of that motion or not? You have not given us any opportunity. What is the use?